

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.222 – IA/1132(AHM)2022  
ITEM No.223 – IA/501(AHM)2023  
in  
**CP(IB) 164 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Allahabad Bank

.....Applicant

V/s

Sai Infosystem (India) Ltd

.....Respondent

**Order delivered on: 10/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv.,  
Mr. Rahul Bhavsar, Adv. and Ms. Pragati Tiwari, Adv.  
Mr. A. V. Nair, Adv. in IA 501 of 2023

For SBI/R1

: Ms. Aishwarya Reddy, Adv. a.w Nisarg Bhardwaj, Adv.

For Income Tax Dept.

: Ms. Kinjal Vyas, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

**IA/1132(AHM)2022**

Ld. Counsel for respondent no.1 seeks adjournment. Ld. Counsel for respondent no.1 is directed to comply the earlier order dated 17.04.2024. Ld. Counsel for the State Bank of India is directed to submit copy of all attachment orders by 14.05.2024 to enable the Liquidator to consider the claims.

List for further consideration on 12.06.2024.

**IA/501(AHM)2023**

List for further consideration on 12.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**